HARYANA VIDHAN SABHA

Bill No. 27—HLA OF 2025

THE HARYANA SHRI MATA MANSA DEVI SHRINE (AMENDMENT) BILL, 2025

A

BILL

further to amend the Haryana Shri Mata Mansa Devi Shrine Act, 1991.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows: -

1. This Act may be called the Haryana Shri Mata Mansa Devi Shrine (Amendment) Act, 2025.

Short title.

2. For clause (b) of section 8 of the Haryana Shri Mata Mansa Devi Shrine Act, 1991, the following clause shall be substituted, namely:-

Amendment of section 8 of Haryana Act 14 of 1991.

"(b) if he is of unsound mind and stands so declared by a competent court;".

STATEMENT OF OBJECTS AND REASONS

- 1. The sub-section (b) of Section 8 of the Act disqualifies any person who is "of unsound mind and stands so declared by a competent Court or is a deaf, mute or is suffering from contagious leprosy or any virulent contagious disease" from being nominated as a Member of the Board. The Act was enacted in the year 1991, in compliance of Supreme Court directions dated 07.05.2025 passed in W.P. (c) No. 83 of 2010 titled Federation of Lepy. Organ. (FOLO) Vs. Union of India and in view with the change in the social structure where now physically challenged and terminally ill persons command great acceptability and respect in the society, to continue with the said provision appears unwarranted.
- 2. Hence, it is necessary to carry out amendment in the Haryana Shri Mata Mansa Devi Shrine Act, 1991 (14 of 1991) by way of enacting the Haryana Shri Mata Mansa Devi Shrine (Amendment) Bill, 2025.

VIPUL GOEL, Urban Local Bodies Minister, Haryana.

Chandigarh: The 16th December, 2025.

Rajiv Prashad, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 16th December, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE EXTRACT FROM THE HARYANA SHRI MATA MANSA DEVI SHRINE ACT, 1991

8. Disqualification for membership of Board.- A person shall be disqualified for being nominated as a member of the Board:

X X X X

(b) if he is of unsound mind and stands so declared by a competent court or if he is a deaf, mute, or is, suffering from contagious leprosy or any virulent contagious disease;

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